

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

(a) to (c) A proposal to this effect has been recently received from one of the Hon'ble Members and is engaging the attention of the Government.

Production capacity to manufacture Scooters by M/s Bajaj Auto Ltd.

215. SHRI MURLIDHAR CHANDRAKANT BHANDARE:

SHRI MAHENDRA PRASAD:

SHRI DHULESHWAR MEENA:

Will the Minister of INDUSTRY be pleased to state :

(a) whether M/s Bajaj Auto Lt has sought expansion of their two wheeler and three-wheeler production capacity to meet the export and indigenous demands;

(b) if so, the details of the expansion sought ; and

(c) what steps have been taken by that Company to contain the cost price of the vehicles and to make them fuel efficient?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) No such proposal has been received by the Government.

(b) Does not arise.

(c) The Company has been manufacturing fuel efficient scooters and has been able to contain the cost price within reasonable limits through better productivity of men and machines, R&D, effective inventory control etc.

Bilateral Assistance for Hydro-Electric and Thermal Power Projects

216. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI MAHENDRA PRASAD:
SHRI DHULESHWAR MEENA:

Will the Minister of ENERGY be pleased to state :

(a) whether some countries have offered bilateral assistance to take up hydro-electric and thermal power projects ; and

(b) if so, in respect of which projects such aid is solicited and the details of the aid forthcoming, country-wise and project-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI): (a) and (b) Some broad offers have been received from countries including Austria, Belgium, Brazil, Canada, France, FRG, GDR, Italy, Japan, Poland, Sweden, Switzerland, U.K. and USSR expressing their interest for participation of power projects in India by way of supply of power equipment or installation of power projects on turn-key basis with possibilities of financing through Government credit/suppliers credit/commercial loans. These offers are not always for specific projects and some of them are preliminary in nature.

Self-sufficiency in Oil

217. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI MAHENDRA PRASAD
SHRI DHULESHWAR MEENA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) how far the country has come closer to the goal in self-sufficiency

in oil looking to (i) the oil exploration and other efforts made (ii) results achieved and (iii) the prospects of finding additional oil reserves ;

(b) how far the country is likely to move further on towards this goal by the end of the Seventh Five Year Plan period; and

(c) what efforts are being made in that direction ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI): (a) Self-sufficiency in crude oil increased from 31% in 1980-81 to about 69% in 1985-86.

(b) The level of self-sufficiency in 1989-90 is expected to be 61% because of increase in demand.

(c) Some of the steps are :—

(i) Intensification of exploration which may eventually lead to enhanced production ;

(ii) Intensification of work-over operations ;

(iii) Use of enhanced oil recovery techniques;

(iv) Induction of advanced technology ;

(v) Conservation measures aimed to curb consumption.

Creation of posts of new Judges

218. SHRI MURLIDHAR CH-ANDRAKANT BHANDARE: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether any proposals for creation of posts of new Judges in different High Courts have been under Government's consideration; and

(b) what are the details of the cases pending at present before different High Courts in the country for over ten years and three years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Creation of new posts of Judges in different High Courts, as indicated in the attached statement-I, has been agreed to in principle. Proposals from some State Governments are still to be received.

(b) Required information is given in the attached statement-II.

Statement-I

High Court	Decision taken to create new posts of			
	Pmt. Judges	Addl. Judges	Total	
1	2	3	4	5
(As on 17-7-1986)				
1. Allahabad	2	2	
2. Andhra Pradesh	6	4	10	
3. Bombay	2	15	17	
4. Calcutta	4	5	9	
5. Delhi	—	2	
6. Gauhati	1	..	1	